(Hindi and English versions) published in Notification No SECE-3 (79)/76-Tpt /1783, in Delhi Gazette dated the 18th February, 1977, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 together with an explanatory memorandum.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifica-

[Placed in Library See N : LT-970/77]

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

गृह मंत्री (श्री चरश सिंह) ग्रध्यक्ष महोदय, मैं भ्रापकी भाजा से श्रखिल भारतीय सेवा श्रिधिनियम, 1951 की धारा 3 की उपधारा (2) के अन्तर्गत निम्नलिखित ध्रधिसुचनाग्रो (हिन्दी तथा ध्रग्रेजी सस्करण) की एक एक प्रति समा पटल पर रखना ह

- (1) भारतीय प्रशासनिक सेवा (वेनन) सातवा संशोधन नियम, 1977 जो दिनाक 19 जुलाई, 1977 के भारत के राजपत मे ग्रधिसूचना सख्या सा० सा० नि० 531(2) मे प्रकाशित हुए थे।
- (2) भारतीय प्रशासनिक मेवा (सवर्ग मे पद सनिर्धारण) ग्यारहवा समोधन विनियम, 1977 जो दिनाक 23 जुलाई, 1977 के भारत के राजपत मे अधिसचना सख्या सा० सा० नि० 940 मे प्रकाशित हए थे।

[Placed in Library. See N : LT-971/77]

STATEMENT CORRECTING ANSWER TO UNSTARRED QUESTION NO 4874 DATED 26-7-1977 re ERECTION OF FERTILIZER PLANTS ON THE BASIS OF COAL AS A PEED STOCK AND PAPERS UNDER COM-PANIES ACT, ETC

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H N. BAHUGUNA): I beg to lay on the Table-

(1) A statement correcting the reply given on the 26th July, 1977 to Unstarred Question No 4874 by Shri Annasaheb P. Shinde regard-

- ing erection of Fertilizer Plants on the basis of coal as a Feed Stock. Placed in Library See N. LT-
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 -
 - (1)(a) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year
- 7 ; (b) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thercon

[Placed in Library. See No LT-973/77]

- (11)(a) Review by the Govern-ment on the working of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1974
- (b) Annual Report of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (m)(a) Review by the Government on the working of the Bridge and Roof Company (India) Limited, Calcutta, for the period from 1st January, 1975 to 319t March, 1976
- (b) Annual Report of the Bridge and Roof Company (India) Limited, Calcutta, for the period from 1st January, 1975 to 31st March, 1976 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers men-tioned at items (2) (ii) and (iii)

[Placed in Library. See N . LT-974/77]

Papers under Companies Act and a Statement and Notification under Essential Commodities Act

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table-

- (1) A capy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Campanus Act, 1956—
- (i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1974 75
- (u) Annual Report of the Karnataka Agro Industries Corporation Li mited Bangalore for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers

[Placed in library Set No 1 T 975/77]

(3) A copy of the Rice and Paddy (Southern Zone) Movement C n trol (Amendment) Order 1977 (Hindi and Finghish versi ms) published in Notification No S O 2390 in Gazette of India dated the 30th July 1977 under subsection (6) of section 3 of the Essential Commodities Act 1955

[Placed in library See N 1 T 976/77]

SHRI HARI VISHNU KAMA1H (Hoshangabad) I will take up all these together In regard to item (3) in the last part of it it has been and Twe statements showing revenue? The House has g t used t this sub item 'Reasons for delay' It has been a duly feature during the while sess in practically I would like to request you to give a directive the Parliam intary Committee on the Papers Laid on the Iable, and they should be emp wered t summon or invite former Minister of the previous Government, because the delay has been due to remissies in the part of the predecessor Government Therefore, the committee should have powers to invite the Ministers of the previous government who might have been responsible for this delay and your kind directive in this regard will be helpful

In Item No 5, you will kindly see that sub-item (1) refers to corrections in Schedule IV of the Delimitation of Parliametrary and Assembly Constituencies Order 1976, in respect of the State of Assam Is there more in it than meets the eye? Are Assam Assembly elections contemplated, and in the offing in the near future? That is one question I would like to ask

With regard to sub-item (2)—Law Commissions Report, I believe the Law Commission's term or tenure is coming to an end I would like the Law Minister to tell us whether there would be a new Law Commission or will the present one be re-consistated I would like to have an assurance from the Minister that the Chairman of the Law Commission Justice Gajendragadkar who used to stoutly defend the internal emergency with a zeal worth, of a better cause would act be re appointed and he should be replaced.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHAN I I BHUSHAN) So far as the Law Commission is concerned

MR SPLAKER It cannot be a debate You please lay your paper on the Table

NOTIFICATION UNDER REPRESENTATION OF THE PROPIE ACT SITTY THIRD AND SIXTY FOIRTH REPORTS OF LAW COUMISSION AND DRAFT ORDER UNDER COMPANIES ACT 7. NSIC LTD

THE MINISTFR OF I AW JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BILUSHAN) I beg to lay on the Table —

- (1) A copy of Notification No S O 561
 (F) (Hindi and English versions) published in Gazette of India dated the 15th July, 1977 under sub-section (2) of section 9 of the Representation of the People Act 1950 making certain correct on in Schedule IV of the Delimitation of Purliamentary and As embly Constituencies Order 1976 in respect of the State of Assam [Placed in library See No LT-977/177]
- (2) (1) A copy of the Sixty Third Report (Hindi and Inglish versions) f the I aw Comm soin on the Interest Act 1839
- (11) A statement (Hindi and English versions) showing reasons for Jaying the above Report
- (3)(1) A copy of the Sixty Fourth Report (Hindi and English Aersions) of the Law Commission on the Suppression of Immoral Traffic in Women and Girls Act 1956
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the above Report

[Placed in library See No LT-978177]

(4) A copy of Draft Order No 33/46/75-C L III (Hindi and English ver-